

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

I. A. No.33/2017
IN
T. P. No.02/397/398/GB/2016
[Arising out of C. P. No.05/KOL/2010]

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Hasmukh Bhai Patel & others	... Petitioners
-versus-	
Doloo Tea Co. (India) Ltd. & others	... Respondents

-AND-

In the matter of:

Doloo Tea Co. (India) Ltd. & others	... Applicants/ Respondents
-------------------------------------	--------------------------------

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

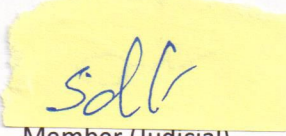
ORDER

Date: 04-08-2017

On being mentioned by Mr. Arik Banerjee, learned Counsel appearing for the applicant/respondent No.1, the application is taken up today for consideration.

On perusal of the application as well as the note of the Registry, it appears that the application has been filed in accordance with the prescription of law and it is also found that copies of the petition have already been furnished on the non-applicants.

In view of the above, the Registry is directed to list the matter on 18-08-2017 for necessary orders.


Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 04th August, 2017

Deka/03-08-2017